

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 349/TT/2023**

- Subject** : Petition for truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for assets under “Transmission System Associated with Parbati-III HEP” in the Northern Region.
- Date of Hearing** : 29.4.2024
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Ajmer Vidyut Vitran Nigam Limited and (AVVNL) 16 Others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Nitish Kumar, PGCIL

**Record of Proceedings**

Power Grid Corporation of India Limited has filed the instant petition for truing up the transmission tariff of the 2014-19 tariff period and the determination of transmission tariff of the 2019-24 tariff period for the following transmission assets under “Transmission System Associated with Parbati-III HEP” in the Northern Region:

- Asset-1: 400 kV D/C Parbati Pooling Point-Amritsar line along with associated bays  
Asset-2: 80 MVAR bus reactor at Parbati Pooling Point along with associated bays  
Asset-3: LILO of 2<sup>nd</sup> ckt of Parbati-II-Koldam Transmission Line at Pooling station and LILO at Parbati-III (Portion c-d)  
Asset-4: LILO of 2<sup>nd</sup> ckt of Parbati-II-Koldam Transmission Line at Pooling Station along with associated bays and LILO of Parbati-III (Portion e-f)  
Asset-5: Loop Out of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala” (j-k portion)  
Asset-6: Loop In of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala” (i-f portion)  
Asset-7: LILO of 2nd Ckt of Parbati-II- Koldam Transmission Line at Pooling Station and LILO at Parbati-III (b-c Portion)  
Asset-8: LILO of 2nd CKt of Parbati-II- Koldam Transmission Line at Pooling Station along with associated Bays and LILO at Parbati-III (f-g Portion).

2. The learned counsel for the Petitioner submitted that the Commission had determined the transmission tariff in respect of Asset-1 to Asset-4 vide order dated 17.8.2020 in Petition No. 107/TT/2017 and in respect of Asset-5 to Asset-8 vide order dated 20.8.2020 in Petition



No. 136/TT/2016. The Petitioner has filed separate appeals before the APTEL against the above orders on the issue of non-condonation of time over-run and they are pending.

3. After hearing the learned counsel for the Petitioner, the Commission directed the Respondents to file their reply on an affidavit by 27.5.2024, with an advance copy to the Petitioner, who may file its rejoinder, if any, on an affidavit by 10.6.2024. The Commission further directed the parties to strictly adhere to the above direction within the time specified timelines and observed that no extension of time will be granted.

4. The petition will be listed for further hearing on 2.7.2024.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

